

Respondent
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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the day 23rd February 1995.

CIVIL CONTEMPT APPLICATION NO. 140 OF 1994.

IN

ORIGINAL APPLICATION NO. 1 OF 1994.

Shiv Om Jauhari, S/o Sri R.S. Jauhari,

R/o A/47, Chunni Ganj, District-Kanpur.

By Advocate Sri O.P. Gupta Applicant.

Versus

1. Ciring Targey Commissioner / Secretary,

Public Works Department,

Government of Arunachal Pradesh, Ita Nagar,

Arunachal Pradesh.

2. Latpat Changmi,

Superintendent Engineer, Roopa Circle,

Public Works Department, Roopa District West Kamong,

Arunachal Pradesh-79001.

By Advocate Sri Namvar Singh.

.... Respondents.

CORAM: Hon'ble Mr. S. Das Gupta, MEMBER (A)

Hon'ble Mr. T.L. Verma, MEMBER (J)

ORDER (ORAL)

By Hon'ble Mr. S. Das Gupta, MEMBER (A).

1. Sri O.P. Gupta counsel for the applicant.

Sri Namvar Singh counsel for the respondents.

2. This Contempt Application was filed for alleged non-compliance with the direction contained in the judgment and order dated 10.1.1994 by which the Original Application no. 1 of 1994 was disposed of. The operative portion of the

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order reads as follows:-

"In the facts and circumstances of the case, we are of the view that the respondents may consider the request of the applicant and in case the payment claimed by the applicant are due to be paid to him, the same may be paid within a period of 3 months from the date of communication of this order. In case, the respondents are of the view that the said payment are not due to him, the same may be paid within a period of 3 months from the date of communication of this order. In case, the respondents are of the view that the said payment are not due to him, the same may also be communicated to the applicant by a reasoned and speaking order within the period already specified.

The application is disposed of at the admission stage with the above directions. There will be no order as to the costs."

3. It has been stated in the Contempt

Application that despite communication of the Tribunal's

order, respondents have not complied with the same.

The respondents have filed C.A, in which it has been

stated that the order of the Tribunal ^{is} ~~was~~ fully complied

with by issuance of the order dated 29.9.1994 (Annexure

C.A-8), in which the reasons for disallowing the claim

of the applicant, have been clearly stated.

4. We have gone through/communication this

~~of this letter~~ dated 29.9.1994. In this letter, the

reasons for rejecting the applicant's claim ~~are~~ ^{have} been

stated very specifically and, therefore, the direction

of this Tribunal in the order dated 10.1.1994 stands

fully complied with. This order of the respondents

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may not be ~~to~~ ⁱⁿliking of the applicant but they do not constitute any deliberate ^{and} wilful ^{and} violation of the Tribunal's order.

5. The Contempt Application is, therefore, dismissed. Notices ~~have been~~ issued to the alleged contemners, are discharged.

MEMBER (J)

MEMBER (A)

ALLAHABAD: DATED: 23/2/1995

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